

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **13.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/265(CHE)/2022
NAME OF THE PETITIONER(S) : Indian Bank
NAME OF THE RESPONDENTS : D R Balakrishna Raja
UNDER SECTION : Sec 95 of IBC, 2016

ORDER

Ms. Bhargavi, Ld. Counsel for the Financial Creditor.

Ms. B. Mekala, Ld. IRP in person.

IRP submits that she has filed a report recommending for initiating IRP against the Personal Guarantor.

None for the Personal Guarantor/Respondent.

The Petitioner and the IRP are directed to serve copy of the petition and the report on the Respondent / Personal Guarantor and file Affidavit of Service.

List the petition for appearance/reply on **18.04.2024**

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs